

ORDER DATED 20th NOVEMBER, 2007

Coram:

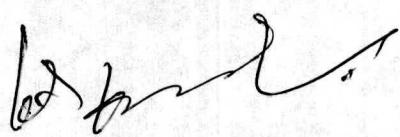
DR. K.B.S. RAJAN, MEMBER(J)

Heard Mr. Achintya Das, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel for the Railways.

2. Applicant having retired on 31-08-2005, his DCRG amount which ought to have been disbursed within a reasonable time had not been paid and hence, the applicant has prayed for a direction to the respondents for payment of the said DCRG together with interest @ 12% from 01-10-2001.
3. Correspondence with the Respondents as found in annexure A-2 to A-4 shows that withholding of the DCRG is on account of non availability of clearance certificate from Sr. Asst. Financial Adviser (T), E.Co. Railway, CSPR/BBS.
4. It is not exactly not known as to why it takes so much of time for issue of necessary certified documents. Delay in finalization of payment of DCRG and Gratuity un-necessarily leads to payment of interest. Respondents are directed to dispose of the representation dated 21.08.07 (Annexure-A/7) and needless to mention that the applicant is entitled to

payment of interest in accordance with the existing rules as due and admissible within 02 months from the date of receipt of this order. With the above this O.A is disposed of.

Copy of this order be handed over to Ld. Counsels for both the parties.


MEMBER (JUDICIAL)